

Force is functioning very effectively throughout India and they are selecting the beneficiaries. There are cases where affluent people are approaching and they are getting the benefit also.

The Evaluation Team has recommended about this type of complaints also. We are taking up the issue, and the Government is considering to fix up income limits.

As far as the advisory committee is concerned, we are advising, then and there, to the State Government to convene it once a month, at least.

SHRI S.G. GHOLAP : The main complaint about the scheme is that there is a lot of discretion to the bank officers and there is corruption. In the Consultative Committee, this matter was discussed and the Minister has accepted that the Task Force should recommend the cases, amounting to 10% more than the target given to the bank. The cases recommended by the Task Force will be only 10% more than the target so that discretion will not be more than 10%, and at least, 90% of the recommendations will have to be accepted. Have those instructions been issued to the banks and Task Force ?

SHRI M. ARUNACHALAM : We have issued instructions to all banks. We have received complaints and we have forwarded the complaints to the Banking Department.

[*Translation*]

SHRI BANWARI LAL PUROHIT : Mr. Speaker, Sir, in our area, the educated unemployed do not get any loan and we get hundreds of complaints in this regard. We recommend some cases to the banks for loan and we consider ourselves fortunate enough if one or two persons out of them manage to get loans. In reply to the question, the hon. Minister has stated that the beneficiaries have utilised the loans for the purposes for which these loans were disbursed. But what I want to say is that keeping in view their demand, the amount of loan sanctioned to them is very meagre. Are the Government considering to liberalise their quota so as to cover more and more persons and will the hon. Minister issue instructions to the banks to this effect ?

[*English*]

SHRI M. ARUNACHALAM : Sir, regarding the amount, the Government is considering to raise the amount for industrial ventures.

SHRI ANANDA GAJAPATHI RAJU : Sir, the self-employment scheme is quite unimaginative to what is being followed today and the money that is allotted to it is also inadequate. I would like to ask the Minister, as an experimental measure in Andhra Pradesh, whether they would start marketing outlet for self-employment schemes so that their market is assured. At the same time, would they also consider sub-contracting of certain operations from the industrial sector to the cottage sector to provide self-employment schemes, as an experimental measure in Andhra Pradesh ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : Sir, I may venture to mention to the hon. Member that this scheme, as envisaged in August, 1983, has caught imagination of educated unemployed in general and the results can be seen, if we remember that rupees 942 crores and 71 lakhs have been sanctioned till now and disbursed to 5,54,000 unemployed and a subsidy of rupees 183 crores and 53 lakhs have also been disbursed.

And the Evaluation report suggests that 71% of what was disbursed was actually projectised. So, it is not as unimaginative as the hon. Member has suggested.

As far as marketing goes, the small industries corporation in the State can also look into this. I will request the hon. Member to give his scheme in detail, so that we can have a further discussion with him, for which I will be thankful to him.

[*Translation*]

Exploitation of Coal in Surendra Nagar District

*682. **DR. A.K. PATEL :** Will the Minister of ENERGY be pleased to state :

(a) whether Government of Gujarat had requested the Union Government in February

1980 to grant mining lease to the Gujarat Mineral Development Corporation Ltd. for exploitation of coal in Surendra Nagar District; and

(b) if so, the progress made in this regard during the last five years ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) and (b). A statement is given below.

Statement

(a) and (b). In February, 1980 the State Government of Gujarat came up with a request for grant of mining lease in favour of Gujarat Mineral Development Corporation Limited for exploitation of coal in certain villages in District Surendranagar. They, *inter-alia* requested to allow the aforesaid State Undertaking to sell the coal to be mined by them on cost plus profit basis. The proposal has been considered in the light of Central Government's existing policy regarding grant of mining lease for exploitation of small deposits of coal in isolated small pockets in the States by the State Governments through their public undertakings but the same has not been agreed to.

[English]

DR. A.K. PATEL : Sir, the date of request from the Gujarat Government was February, 1980. I would like to know from the hon. Minister, when was the reply sent to the Gujarat Government to this subject in question.

SHRI VASANT SATHE : Sir, we have replied to the State Government in 1983 informing them that they have to follow... The whole difference was on account of the fact that they wanted to charge their own rate for coal and as coal prices, administered coal prices are fixed throughout the country, that could not be agreed to. And if there is any alternative proposal, we will examine it.

DR. A.K. PATEL : What are the Government's views and suggestions regarding exploitation of coal in Surendra Nagar district and in my district Mehsana which is in my Constituency where abundant coal is there ?

SHRI VASANT SATHE : We are willing to allow the State Government through its own Department, to explore these coal mines and extract coal and that is why, we suggested that they can do it. The difference is only about what price they should charge. If they agree to have the same price which is uniform nationally, then there will be no problem.

In Mehsana also, they can do it.

SHRI HAROOBHAI MEHTA : Will the hon. Minister state whether in the event of GMDC or the State Government not being allowed, whether Coal India Ltd. will be asked to exploit coal in Mehsana district and in Surendra Nagar district ?

SHRI VASANT SATHE : Coal India takes up projects only when there is extensive possibility of coal mining. In isolated small pockets, the policy is to allow it to be done by the State Government itself and this we have been doing in West Bengal and Assam and other parts also. It will be uneconomical for Coal India to go in for very small coal mines.

SHRI DIGVIJAY SINH : The position in my Constituency is that for the last ten years these deposits exploited with no profit or benefit either to the State or Union Government. It is a mass theft, taking the coal away through thefts and nobody is getting any benefit out of it. Can't the State and the Central Government sit together and work out a strategy whereby this is regularised and legalised ?

SHRI VASANT SATHE : How can we legalise thefts ? The best thing is for the State Government to accept the uniform national pricing and that will resolve the problem.

Conservation of Energy in Industrial, Agricultural and Household Sectors

*684. PROF. P.J. KURIEN : Will the Minister of ENERGY be pleased to state :

(a) whether Government have undertaken measures to conserve energy in the industrial, agricultural and household sectors;